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XXIV

ASSAM ACT XXIV OF 1953
THE GOALPARA TENANCY (EXTENSION TO
AUTONOMOUS DISTRICT OF
GARO HILLS) ACT, 1953

(Received the assent of the President on the 17th July 1953)

[Published in the *Assam Gazette*, dated the 22nd July 1953]

An

Act

*to extend the Goalpara Tenancy Act, 1929 to the Autonomous
district of Garo Hills.*

Preamble.

WHEREAS it is expedient to extend the Goalpara Tenancy Assam Act I
Act, 1929 to the permanently-settled areas of the Autono- of 1929.
mous district of Garo Hills;

It is hereby enacted as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Goalpara Tenancy
(Extension to Autonomous District of Garo Hills) Act, 1953.

(2) It shall extend to the permanently-settled areas of
the Autonomous district of Garo Hills hereinafter referred
to as "the said areas" subject to notification under clause (a)
of sub-paragraph (1) of paragraph 12 of the Sixth
Schedule to the Constitution by the District Council of
the said Autonomous District.

(3) It shall come into force at once.

Extension of

Assam Act 1929 shall apply to "the said areas" and shall be deemed
I of 1929. to have come into force on the date of the commencement
of this Act.

[Price anna 1 or 1d.]

A.G.P. (Leg.) No.21/54—1125—1257-1954.